

Office of C. I. & E. 1211  
Date: 31/7/2002 2

(See Rule 18 (1) )  
Return of Assets and Liabilities on first appointment on the  
31st December, 2002

1. Name of the Government servant in full (in block letter) **RANJEET SINGH.**
2. Service to which he belongs:- **Himachal Pradesh Judicial Service**
3. Total length of service upto date:- **one month + nineteen days**  
(i) In non-Gazetted rank:- **w.e.f. 11-6-2002**  
(ii) In Gazetted rank:- **Gazetted rank.**
4. Present post held and place of posting:- **Sub Judge cum J.M.C. Under training.**  
**Attach to Ld Distt + Session Judge chamber.**
5. Total annual income from all sources during the calendar year immediately proceeding the 1st January 2002 :- **about 50,000.**
6. Declaration:-

I hereby declare that the return enclosed namely, Form I to V are complete, true and correct as on 29-7-2002 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Seen

*[Signature]*  
Distt Judge

Date:- 29-7-2002

Signature R Singh  
29-7-2002

30 7 2002

Note 1:- This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note 2:- If a Government servant is a member of Hindu Undivided family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

*[Signature]*

Distt Judge

31/7/2002

Statement of Immoveable property on first appointment as on the 31st December, 2002 (e.g. Lands, House, Shops, Other Buildings etc.)  
29 July

Sl.No.	Description of property. (Name of District, Division, Taluk and village in which the property is situated and also its distinctive number, etc.)	Area of land in case of land and buildings)	Nature of land- ed prop-	Extent of inter- est.	If not in own name, state in whose name held and his/her relationship if any to the Govern- ment servant.	Date of acquisition.	How acquired (Whether by purchase, mort- gage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Govt. servant, if any, with the person/persons concerned) please see note I below.	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, in any.	Total Annual Income from the property.	Remarks.
(1)	House (Five rooms)	Vill (Shay)ama P O Baxenota Sub. Teh. Sihurda Dist. Chomaba H.P.	Four viswas. (self occupied)	—	In the name of father. Sh. Zochho Ram (Father)	Ancestral	wherefrom	about 5 lac.	—	—	
(2)	Land	do	Seven Biswas. Cultivation	—	do	do	about 10 lac.	—	—	about 80,000	
(3)	Atta chakki, Threshes, etc.	do	about three viswas.	—	do	1999	Purchase.	about three lac	—	about 90,000	

Date:- 29-7-2002

Signature PS' Singh  
29-7-2002

Note 1:- For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Whether, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term or long term or long term and the periodicity of the payment of rent.

Note 2:- In column 10 should be shown:-  
 (a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;  
 (b) Where it has been acquired by lease, the total annual rent thereof also; and  
 (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

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FORM No. II

9th July 2002

Statement of liquid assets on first appointment as on 31st December, 2002.

- (1) Cash and Bank balance exceeding 3 months emoluments.
- (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

Sl.No.	Description.	Name and address of Company Bank, etc.	Amount.	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks
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1.	2.	3.	4.	5.	6.	7.
Nil.	Nil.	Nil.	Nil.	Nil.	Nil.	Nil.

Date:- 29-7-2002

Signature PSingh  
29-7-2002

Note 1:- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note 2:- The term, "emoluments" means the pay and allowances received by the Government servant.

FORM No. III

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Statement of movable property on first appointment as on the <sup>29th</sup> ~~31st~~ December, 2002.

July

Sl.No.	Description.	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchase or instalment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition.	Remarks
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1.	2.	3.	4.	5.	6.
Nil	Nil	Nil	Nil	Nil	Nil

Date :- 29-7-2002

Signature :- R Singh  
29-7-2002

Note 1:- In this Form, information may be given regarding items like (a) jewellery owned by his (total value); (b) silver and other precious metals and precious stones owned by his not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooter/ Motor Cycles, (iii) refrigerators/air conditioners (iv) radios/ radiograms/television sets and any other articles, the value of individually exceeds Rs.1,000; (d) value of items movable property individually worth less than Rs.1,000/- other than articles of daily use such as clothes, utensils, books, crockery, etc. added together as lumpsum.

Note 2:- In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3:- In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM NO. IV.

29th July

Statement of Provident Fund and Life Insurance Policy on First Appointment as on the 31st December, 2002.

Sl.No.	Policy No. and date of policy.	Name of Insurance Company.	INSURANCE POLICIES			PROVIDENT FUNDS.			Remarks (If there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in this column)
			Sum Insured/ date of maturity.	Amount of annual premium.	Type of Provident funds/GPF/ CPF Account No.	Closing balance as last reported by the Audit/ Accounts Officer along with date of such balance.	Contribution made subsequently.	Total.	
1.									

1. nil 2. nil 3. nil 4. nil 5. nil 6. nil 7. nil 8. nil 9. nil 10. nil

Date:- 29-7-2002

Signature:-

RSingh  
29-7-2002

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Statement of Debt and Other Liabilities on First Appointment as on  
the ~~31st December, 2002~~ 29th July.

Sl.No.	Amount.	Name and address of creditor.	Date of incurring liability.	Details of Transaction.	Remarks.
1.	2.	3.	4.	5.	6.

Nil. Nil Nil Nil Nil Nil

Date:- 29-7-2002

Signature:- PSingh  
29-7-2002

- Note 1:- Individual items of loans not exceeding three months emoluments or Rs.1000/- whichever is less, need not be included.
- Note 2:- In Column 6, information regarding permission if any, obtained from or report made to the competent authority may also be given.
- Note 3:- The term " emoluments " means pay and allowances received by the Government servant.
- Note 4:- The statement should also included various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance, advances from the GF Fund and loans on Life Insurance Policies and fixed deposits.)

Pending a further review of the question of submission of return of Assets and Liabilities by Government servants prescribed in the Department's Order No. 25/7/65-Ests.(A), dated the 6th January, 1973 ( Published as S.O. 144 in the Gazette of India, Part-II, Section 3, (ii), dated the 20th January, 1973) the Central Government, in exercise of the powers conferred by sub rule (1) of Rule 18 of the Central Civil Service (Conduct) Rules, 1964, and all other powers enabling it in this behalf, directs that action in pursuance of the aforesaid order be held in abeyance until further orders.